

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
Appellate Jurisdiction, New Delhi**

Appeal No. 65 of 2009 & I.A. No. 160 of 2009

Dated : 4th January, 2010

Coram: **Hon'ble Mr. Justice M.Karpaga Vinayagam, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member**

Haryana Vidyut Prasaran Nigam Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission
& Anr. ...Respondent(s)

For the Appellant(s) : Mr. Neeraj Kumar Jain, Sr. Adv.
Mr. Pratham Kant
Mr. M.G. Gupta, HVPNL
Mr. B.K. Ashta, HVPNL

For the Respondent(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganeshan
Ms. Swapna Seshadri

ORDER

At last, both the counsel have reported that a settlement has been arrived at and the acceptance of the settlement proposal has been approved by the (Haryana) Cabinet in the last week of December, 2009. The above development has been intimated to the Appellant by Respondent No. 2 through letter dated 01.01.2010. Therefore, it is appropriate to dispose of this Appeal in terms of the settlement reported through the letter dated 01.01.2010. Accordingly, the same is disposed of.

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It is represented by the learned counsel for the Appellant that one more Petition from which the main Petition in this Appeal has arisen is pending before the Central Commission. It is open to the parties to intimate the Central Commission about the disposal of this Appeal.

In view of the above, both this Appeal as well as I.A. No. 169 of 2009 are disposed of.

(Mr. H.L. Bajaj)
Technical Member

(Mr. Justice M. Karpaga Vinayagam)
Chairperson

Dated : 4th January, 2010.